

The 4th June 1948

No. L.98/48/6.—The following Act of the Assam Legislative Assembly, having been assented to in His Majesty's name by the Governor, is hereby published for general information :—

(Received the assent of the Governor on the 3rd June 1948)

ASSAM ACT XI OF 1948

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1948

(Passed by the Assembly)

[Published in the *Assam Gazette* of the 9th June 1948]

An

Act further to amend the Assam Municipal Act, 1923.

Preamble. Whereas it is expedient further to amend the Assam Municipal Act, 1923, hereinafter called the principal Act, in the manner hereinafter appearing ; Assam Act I of 1923.

It is hereby enacted as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1948.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 235 of Assam Act I of 1923.

2. In section 235 of the principal Act—

(i) in sub-section (1) for the words “the Board at a meeting” the words “the Provincial Government” shall be substituted,

(ii) for sub-section (2) the following shall be substituted, namely:—

“ (2) The Provincial Government may refuse to give such permission—

(a) if they are of opinion that the establishment of such factory or workshop in the proposed site (i) would be objectionable by reason of the density of the population in the neighbourhood thereof, or (ii) would be a nuisance to the inhabitants of the neighbourhood, or

(b) for any other sufficient reason”, and

(iii) in the marginal heading, for the word “ Board ” the words “ Provincial Government ” shall be substituted.

S. M. LAHIRI,

Secy to the Government of Assam, Legislative Department.